

F.No. 01/60/162/584/AM13/EFGC(PRC)/02
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC/ PRC Div)

Dated 2nd April, 2013

CORRIGENDUM

Subject:- Correction/amendment in case no. 3 of PRC Meeting No. 43/AM13 held on 19.03.2013 under the Chairmanship of D.G.F.T.

The undersigned is directed to refer to Minutes of the PRC Meeting No. 43/AM13 held on 19.03.2012, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade. After review of the decision taken in respect of Case no. 3 in the said meeting, it has been decided with the approval of the competent authority, to modify the aforesaid decision as follows:

As in the PRC minutes	Modified version of PRC minutes
After deliberating the case in length the following decisions were taken: i. Export obligation period is extended for 6 months from the date of endorsement or upto 30.09.2013 which ever is earlier. ii. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP. iii. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50% (value wise) and item no.2 & 4 more than 100% Qty. wise within the valid EOP. iv. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorisation. (Action : RA kolkata)	After deliberating the case in length and after considering the unusual circumstances i.e. fire in the factory the following decisions were taken: i. Export obligation period is extended for 6 months from the date of endorsement or upto 30.09.2013 which ever is earlier. ii. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports. iii. The applicant is advised to submit the licence for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement is done on the Authorization. (Action : RA kolkata)

(Sonika Khattar)
Foreign Trade Development Officer

Foreign Trade Development Officer

For Director General of Foreign Trade

To

1. The Addl. DGFT, Kolkata
2. M/s. Haldia Petrochemicals Ltd. Kolkata